[Shri Bhola Paswan Shastri.]

Lands (Restrictions on Transfer) Act, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-4969-73]

(2) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1971-72 under section 26 of the Delhi Development Act, 1957. [*Placed in Library. See.* No. LT-4976/73]

श्री भान सिंह भौरा (भटिंडा) : स्पीकर साहब बेजिटेबिल घी ८ रुपये किलो से कम नहीं मिल रहा है .....(**व्यवधान**).....

अध्यक्ष महोदय : महंगाई के बारे में आप जो कह रहे हैं, मैं आप से भी ज्यादा मजबूत व्यू रखता हूं। मैं खुद दो-तीन दिन बाहर हो कर आया हूं और आप जो कुछ कह रहे हैं वह ठीक कह रहे हैं। जब बिजनेस एडवाइजरी कमेटी की मीटिंग होगी उस में इस के लिये थोड़ा बहुत समय निकालने की कोशिश करेंगे। मेरी अपनी राय भी यह है कि इस पर थोड़ा-बहुत विचार होना चाहिये। चूंकि आप अपोजीशन में हैं इस लिये जो आप कह रहे हैं वह गलत है ऐसी बात नहीं है आप की बात सही है और इस पर गौर होना चाहिये।

(**व्यवधान**)

अध्यक्ष महोदय : मेरे पास आप लोगों के इतने मोशन्ज कालएटेन्शन्ज, आते हैं कि अगर सब को लिया जाये तो दूसरा काम नहीं हो सकता। जिन को मैंने स्वीकार किया है उन के नाम आप को पता लग जायेंगे। लेकिन अगर इन सब को ही लेना है तो दूसरा काम छोड़ दीजिये।

(**व्यवधान**)

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table of a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) G.S.R. 475 (E) published in Gazette of India dated the 30th November, 1972.

(ii) G.S.R. 37(E) published in Gazette of India dated the 30th January, 1973.

(iii) G.S.R. 185(E) published in Gazette of India dated the 31st March, 1973. [*Placed in Library. See* No. LT- 4971/73]

Notifications under Andhra Pradesh Gram Panchayats Act, 1944 and wild Life Protection Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table :—

(1) (i) A copy each of the following Notifications under sub-section (5) of section 217 of the Andhra Pradesh Gram Panchayats Act, 1964 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :—

(a) G.O.Ms. No. 178 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the rules relating to the Levy of House Tax, together with an explanatory note.

(b) Rules relating to Central Fund for Executive Officers of Gram Panchayats, published in Notification No. G.O.Ms. 179 in Andhra Pradesh Gazette dated